Order under Section 119 of the Income-tax Act, 1961


2. It is also clarified that ITRs/TARs filed by the income-tax assessees after 30.11.2019 till the date of issuance of this order shall be deemed to have been filed within the due date specified under section 139(1) of the Act read with CBDT’s order section 119 of the Act dated 23.07.2019, 27.09.2019 and 31.10.2019.

(Rajarajeswari R.)
Under Secretary to the Government of India

Copy to:

1. PS to F.M./OSD to F.M./PS to MoS (R).
2. PS to Finance/Revenue Secretary.
3. Chairman (CBDT)& All Members of CBDT.
4. All Pr. CCsIT/CCsIT/Pr. DsGIT/DsGIT.
5. All Joint Secretaries/CsIT, CBDT.
6. Directors/Deputy Secretaries/Under Secretaries of CBDT.
7. ADG (Systems)-4 with a request to place the order on official income-tax website.
8. CIT (M&TP), Official Spokesperson of CBDT with a request to publicise widely.
9. Addl. CIT, Data Base Cell for placing it on irsofficersonline website.
10. The Institute of Chartered Accountants of India, IP Estate, New Delhi.
11. All Chambers of Commerce.

(Rajarajeswari R.)
Under Secretary to the Government of India